

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF I-RETAILERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	I-Retailers Private Limited
2.	Date of incorporation of corporate debtor	23/03/2016
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51109DL2016PTC293018
5.	Address of the registered office and principal office (if any) of corporate debtor	Khasra No 15/3, Near Gali No. 9, Main Shiv Mandir Road, Near Swaroop Nagar Thana, New Delhi-110042.
6.	Insolvency commencement date in respect of corporate debtor	30/11/2021 (order received on 06/12/2021)
7.	Estimated date of closure of insolvency resolution process	29/05/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bipin Garg Registration No: IBBI/IPA-001/IP-P-01940/2020-2021/13026
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 506, Mercantile House, 15, Kasturba Gandhi Marg, Adjacent to British Council Building, New Delhi, 110001 E-mail: bipin.garg@me.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, E-10A, Kailash Colony, New Delhi, 110048 E-mail: iretailers@aaainsolvency.com
11.	Last date for submission of claims	20.12.2021 (fourteen days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the I-Retailers Private Limited on 30.11.2021 (order received on 06.12.2021).

The creditors of I-Retailers Private Limited, are hereby called upon to submit their claims with proof on or before 20.12.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


Bipin Garg
Interim Resolution Professional of
I-Retailers Private Limited
Registration No: IBBI/IPA-001/IP-P-01940/2020-2021/13026

Date: 07.12.2021
Place: New Delhi